

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-122/2016

IN THE MATTER OF:

Rajan Packers

.... Applicant/petitioner

Vs.

Piccaddily Sugar Allied Ind. Ltd.

.... Respondent

Order under Section 433, 434 r.w.434 of the Companies Act

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. Varadharajan,
Hon'ble Member(Judicial)

For the Applicant/Petitioner : Mr. Varun Punia, Mr. Siddhart Mittal,
Advocates

For the Respondent :

ORDER

None is present on behalf of the respondent.

In the interest of justice, hearing is deferred to
6th October,2017.

—Sd—
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—
(R. VARADHARAJAN)
MEMBER(JUDICIAL)